

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

I/B

(C. APPLICATION NO. 316 OF 2002)

Applicant(s)

Respondent(s)

Advocate for
Applicant(s)

Advocate for
Respondent(s)

Notes of the Registry

Orders of the Tribunal

17-9-2003

Mr. B. Khan Counsel for applicant
Mr. S. K. Vyas Counsel for respondent
Heard.

The applicant has challenged the transfer order dated 6-11-2002 (Annexure A-1), transferring him to GE (Army) Badmer on various grounds.

The respondents in ^{their} reply have stated that the applicant has approached this Tribunal without submitting any representation against the impugned order.

Mr. Khan submits that the applicant shall submit a fresh representation against the impugned order within 15 days from today and prays that the respondents may be directed to consider the same and pass appropriate order within a specified period.

Under the circumstances, we direct that if the applicant submits a fresh representation against the impugned order within 15 days from today, the same shall be considered and decided by the respondents as per rules & regulations under the intimation to the applicant within a period of 15 days thereafter. The stay order given by this Tribunal on 28-11-2002 shall continue to remain in force.

With the above directions, the OA stands disposed of with no order as to costs.

(J. K. Kaushik)
Member (J)

(A. C. Srinivasan)
Member (A)

R/copy
on 19/9
2003

[Handwritten signature]

Part II and III destroyed
in my presence on 24-7-9
under the supervision of
section officer (1) as per
order dated 23-2-9

Section officer (Records)